HARYANA VIDHAN SABHA


I. **OATH OR AFFIRMATION BY MEMBERS.**

Members to make and subscribe the Oath or Affirmation under Article 188 of the Constitution of India.

II. **PRESENTATION OF THE VOTE-ON-ACCOUNT 2005-2006 (FOR THREE MONTHS i.e. APRIL, MAY AND JUNE, 2005).**

THE FINANCE MINISTER To present the Vote-on-Account 2005-2006 (for three months i.e. April, May and June, 2005).

III. **SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2004-2005.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.

2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2 A Minister to move that a Supplementary sum not exceeding Rs. 90,04,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 2 (General Administration). Pages 1-3

Demand No. 6 A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 6 (Finance). Pages 4-5

Demand No. 7 A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 7 (Other Administrative Services). Pages 6-7

Demand No. 8 A Minister to move that a Supplementary sum not exceeding Rs. 1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 8 (Buildings and Roads). Pages 8-9

Demand No. 10 A Minister to move that a Supplementary sum not exceeding Rs. 0,01,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 10 (Medical & Public Health). Pages 10-12

Demand No. 21 A Minister to move that a Supplementary sum not exceeding Rs. 2,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 21 (Community Development). Pages 13-15

Demand No. 25 A Minister to move that a Supplementary sum not exceeding Rs. 20,99,90,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2005 in respect of Demand No. 25 (Loans and Advances by State Government). Pages 16-17
IV. DEMANDS FOR GRANTS ON ACCOUNT FOR APRIL TO JUNE, 2005.

(i) Discussion on Demands for Grants on Account.

(ii) Voting of the Demands for Grants on Account.

Demand No. 1
A MINISTER to move that a sum not exceeding Rs. 2,52,00,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 1 Vidhan Sabha.

Demand No. 2
A MINISTER to move that a sum not exceeding Rs. 34,00,60,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 2 General Administration.

Demand No. 3
A MINISTER to move that a sum not exceeding Rs. 182,19,54,000 for revenue expenditure and Rs. 5,33,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 3 Home.

Demand No. 4
A MINISTER to move that a sum not exceeding Rs. 65,10,32,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 4 Revenue.

Demand No. 5
A MINISTER to move that a sum not exceeding Rs. 13,46,14,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 5 Excise & Taxation.

Demand No. 6
A MINISTER to move that a sum not exceeding Rs. 223,95,48,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 6 Finance.

Demand No. 7
A MINISTER to move that a sum not exceeding Rs. 184,24,70,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No. 7 Other Administrative Services.
Demand No.8

A MINISTER to move that a sum not exceeding Rs. 53,75,37,000 for revenue expenditure and Rs. 67,71,47,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.8 - Buildings & Roads.

Demand No.9

A MINISTER to move that a sum not exceeding Rs. 446,25,67,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No9 - Education.

Demand No.10

A MINISTER to move that a sum not exceeding Rs. 181,88,44,000 for revenue expenditure and Rs. 54,51,72,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.10 - Medical & Public Health.

Demand No.11

A MINISTER to move that a sum not exceeding Rs. 17,03,01,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.11 - Urban Development.

Demand No.12

A MINISTER to move that a sum not exceeding Rs. 27,76,42,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.12 - Labour & Employment.

Demand No.13

A MINISTER to move that a sum not exceeding Rs. 150,23,09,000 for revenue expenditure and Rs. 48,75,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.13 - Social Welfare & Rehabilitation.

Demand No.14

A MINISTER to move that a sum not exceeding Rs. 7,40,66,000 for revenue expenditure and Rs. 1253,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.14 - Food & Supplies.
Demand No.15  
A MINISTER to move that a sum not exceeding Rs. 417,53,00,000 for revenue expenditure and Rs. 111,74,78,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.15-Irrigation.

Demand No.16  
A MINISTER to move that a sum not exceeding Rs. 14,36,95,000 for revenue expenditure and Rs. 55,65,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.16-Industries.

Demand No.17  
A MINISTER to move that a sum not exceeding Rs. 70,25,07,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.17-Agriculture.

Demand No.18  
A MINISTER to move that a sum not exceeding Rs. 34,30,97,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.18-Animal Husbandry.

Demand No.19  
A MINISTER to move that a sum not exceeding Rs. 2,61,91,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.19-Fisheries.

Demand No.20  
A MINISTER to move that a sum not exceeding Rs. 26,46,21,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.20-Forests.

Demand No.21  
A MINISTER to move that a sum not exceeding Rs. 65,20,32,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.21-Community Development.
Demand No.22
A MINISTER to move that a sum not exceeding Rs. 5,97,25,000 for revenue expenditure and Rs. 2,73,25,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.22—Co-operation.

Demand No.23
A MINISTER to move that a sum not exceeding Rs. 155,03,51,000 for revenue expenditure and Rs. 13,91,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.23—Transport.

Demand No.24
A MINISTER to move that a sum not exceeding Rs. 40,52,000 for revenue expenditure and Rs. 1,37,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.24—Tourism.

Demand No.25
A MINISTER to move that a sum not exceeding Rs. 82,27,08,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2005-06 (from the 1st April to 30th June, 2005) in respect of charges under Demand No.25—Loans & Advances by State Govt.

CHANDIGARH: SUMIT KUMAR,
THE 22ND MARCH, 2005 SECRETARY.